

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 11/81 SCHEDULED TO BE HELD ON 28.08.2012 BUT ACTUALLY HELD ON 31.08.2012.

The Meeting No. 11/81 of Norms Committee-II was held on 31.08.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri S.K.Jain, D.O.	DIPP
3.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.K.Funda, A.D.	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:09.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.10.2012.			

2	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:09.10.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 09.10.2012.			

3	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:09.10.2012

Decision : NC observed that comments of DOT is awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 09.10.2012.

4	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:09.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 09.10.2012.			

5	Case No.: 8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:09.10.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 09.10.2012.			

6	Case No.: 8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:09.10.2012
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.			

7	Case No.: 18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:09.10.2012
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.			

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Case No.:1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B)/253 dated 4.7.2012 as under:- Export Product : 3 set of Stator Bar (comprising 1,584 Bars) Total Net Weight 30,658 kg Import Items :			
Sl. No.	Items	Quantity recommended	
1.	Insulated Copper Strip	23,587 kg including 1% wastage	
2.	Insertion BN53Wx0.85 THK	147.33 sq. meter with 0.5% wastage	
3 & 4	Insulating material	As applied by the firm	
R/A may take suitable consequential action accordingly.			

R/A may take suitable consequential action accordingly.

Case No.: 4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(	Meet No/Date:11/81-ALC2/2012	Status:Transfer
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9		FORMERLY KNOWN	28.08.2012	
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:
	Decision : NC decided to transfer the case to NC-I as export item is auto part.			

10	Case No.:1/45/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM12/	RLA File :04/24/040/00193/AM12/	Lic.No/Date:0410128803 30.09.2011	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 09.10.2012			

11	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 09.10.2012.			

12	Case No.:3/45/81-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00419/AM12/	RLA File :09/24/040/00297/AM12/	Lic.No/Date:0910049344 14.10.2011	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 09.10.2012.			

13	Case No.:2/39/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 31.8.12 as under:- 1. Net weight of export product may be specified as 46.87 MT. 2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 3000 Kgs. inclusive of 5.3 % wastage. 3. Quantities of import items from Sl. No 2 to 4 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 5 may be allowed as 4949 Kgs. inclusive of 1 % wastage. 5. Quantities of import items at Sl. No 6, 12, 21 & 22 may be allowed within 1.5 % of FOB value of exports. 6. Quantity of import item at Sl. No. 7 may be allowed as 130,000 Mtrs. (900 Kgs.) on net to net basis. 7. Quantities of import items at Sl. No 8 & 9 may be allowed on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 10 may be allowed as 4725 Kgs. inclusive of 5 % wastage. 9. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 200 Kgs. on net to net basis. 10. Quantities of import items from Sl. No 13 to 17 may be allowed on net to net basis with accountability clause. 11. Quantity of import item at Sl. No 18 may be allowed on net to net basis. 12. Quantities of import items at Sl. No 19, 20 & 23 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

14	Case No.:33/8/81-ALC2/2012	Party Name:RELIABLE ENGINEERING INDUSTRIES	Meet No/Date:11/81-ALC2/2012	Status:Deferred and
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		28.08.2012	Re-indexed
HQ File :01/81/050/00156/AM13/	RLA File :50/24/040/00008/AM12/	Lic.No/Date:5010001097 02.12.2011	Defer Date:09.10.2012
Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No.30(208)/2011-ME dated 28.8.12:- 1. Size Drawing and specifications of export product including its material of mfg. 2. Size thickness and specification of imported sheets. 3. Process of manufacturing indicating uses of machinery stepwise. 4. Details of any other raw material used to manufacture export product. The case stands deferred and to be relisted on 09.10.2012.			

15	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:09.10.2012
	Decision : NC observed that comments of M/o Defence is awaited and decided to send a reminder to M/o Defence to expedite comments. The case stands deferred and to be relisted on 09.10.2012.			

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Case No.: 29/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Approved
HQ File :01/81/050/00445/AM12/	RLA File :11/24/040/00048/AM12/	Lic.No/Date:1110026491 26.12.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(94)/2012/TSW(B)/269 dated 27.7.12 as under:- Export Product : 80 MVAR, 420 KV, 3-Phase Bus Reactor - 01 No. (net weight 1,33,710 kg)			
Import Items :			
Sl. No.	Items	Quantity allowed per unit of EP	
1.	Copper Winding Wire Rods/Ingots	16,795 kg with 1% wastage	
2.	CRGO Steel Sheets/ Coils	40,180 kg with 7% wastage	
3.	Transformer Oil	36,680 kg with ‘nil’ wastage	
4.	PCB	1,995 kg with 5% wastage	
R/A may take suitable consequential action accordingly.			

17	Case No.:37/45/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00453/AM12/	RLA File :03/95/040/00820/AM12/	Lic.No/Date:0310674236 03.01.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 31.8.2012:- 1. Quantity of import item may be allowed as applied for i.e. 35 MT on repeat basis as per Advance Authorization No. 0310527168 dated 06.07.2009 ratified in Norms Committee Meeting No. 47/81 dated 07/02/2012. R/A may take suitable consequential action accordingly.			

18	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639	Defer Date:09.10.2012

			10.01.2012	
Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 09.10.2012.				

19	Case No.: 17/45/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM12/	RLA File :31/83/040/00189/AM12/	Lic.No/Date:3110052357 11.01.2012	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 09.10.2012.			

20	Case No.: 16/51/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00503/AM12/	RLA File :05/23/040/00396/AM12/	Lic.No/Date:0510314422 13.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(4)/2011-TW dated 23.8.12 as under:-			
	<u>Export Item</u>			
	Item of Export	Quantity		
	Ferro Molybdenum (molybdenum 60-65%)	95 M.T.		
	<u>Import Item</u>			
S. No.	Import Item	Applied Qty.	Allowed Qty.	
1.	Roasted molybdenum ore concentrates (molybdenum 55-60%)	100 MT	100 MT	
2.	Ferro Silicon (silicon 75-80%)	35 MT	35 MT	
3.	Aluminium Scrap for melting	15 MT	4MT	
R/A may take suitable consequential action accordingly.				

21	Case No.: 9/51/81-ALC2/2011	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00496/AM12/	RLA File :06/24/040/00037/AM12/	Lic.No/Date:0610025642 24.01.2012	Defer Date:09.10.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.			

22	Case No.: 20/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM13/	RLA File :05/23/040/00435/AM12/	Lic.No/Date:0510317273 10.02.2012	Defer Date:09.10.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 11.09.2012.			

23	Case No.: 34/3/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00062/AM13/	RLA File :13/24/040/00047/AM12/	Lic.No/Date:1310038800 16.02.2012	Defer Date:09.10.2012

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 09.10.2012.

24	Case No.: 8/2/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Approved
	HQ File :01/81/050/00008/AM13/	RLA File :03/95/040/00993/AM12/	Lic.No/Date:0310683187 23.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 31.8.2012 as under:- - Description and quantity of export product at Sl. No. 1 may be modified as under: “Coaltar Enamel(CTE) & Concrete Weight Coated (CWC) Carbon Steel Line Pipes, OD 114.3 MM x 11.1 MM (WT), 5.5 MM CTE, 40 mm CWC – qty 882.196 mtrs., OD 508 MM x 20.6 MM (WT), 5.5 MM CTE, 55 mm CWC – qty 800.85 mtrs.” - Net weight of export product at Sl. No. 1 may be specified as 528.871 MT - Word “Relevant “may be prefixed and with the description of import item at Sl.No. 1 and its quantity may be allowed as 1926 Sq.Mtrs. inclusive of 5% wastage. - Quantity of import item at Sl.No. 2 viz. Prime Aluminium may be allowed as applied for i.e. 12110.35 Kgs. inclusive of 5 % wastage. - Weight of 53.04 Kgs. may be specified with the quantity of import item at Sl. No. 4. - Quantities of import items at Sl.No. 3 & 4 put together may be allowed within 2 % FOB value of exports. - Quantity of import item at Sl.No. 5 viz. Cement may be allowed as 53.561 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

25	Case No.: 12/2/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00012/AM13/	RLA File :03/94/040/00892/AM12/	Lic.No/Date:0310683262 24.02.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 11.09.2012.			

26	Case No.: 21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:09.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 09.10.2012.			

27	Case No.: 18/2/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Reject
	HQ File :01/81/050/00018/AM13/	RLA File :05/24/040/00435/AM12/	Lic.No/Date:0510318983 28.02.2012	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

28	Case No.: 6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

29	Case No.:15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

30	Case No.:17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

31	Case No.:26/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM13/	RLA File :61/24/040/00076/AM12/	Lic.No/Date:6110000794 13.03.2012	Defer Date:09.10.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.			

32	Case No.:19/2/81-ALC2/2012	Party Name:SWASTIK INDUSTRIES	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00019/AM13/	RLA File :05/24/040/00462/AM12/	Lic.No/Date:0510320619 21.03.2012	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 09.10.2012.			

33	Case No.:23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:09.10.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 09.10.2012.			

34	Case No.:20/8/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM13/	RLA File :05/23/040/00510/AM12/	Lic.No/Date:0510321390 29.03.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands			

deferred and to be re-listed on 09.10.2012.

35	Case No.:27/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM13/	RLA File :05/23/040/00539/AM12/	Lic.No/Date:0510321565 30.03.2012	Defer Date:09.10.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 31.8.12 as under:- - Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format. - Detailed calculations for the quantities of import items, supported by coating thicknesses and coating areas in the export product and wastages claimed at each stage of manufacture. - Quantity of import item at Sl. No. 5 in Sq. Meters. The case stands deferred and to be re-listed on 09.10.2012.			

36	Case No.:3/2/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

37	Case No.:27/2/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00027/AM13/	RLA File :31/83/040/00003/AM13/	Lic.No/Date:3110053711 10.04.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(79)/2012/TSW(B)/252 dated 04.07.2012 as under:- The import of CRGO Electrical Steel Strips Coils/sheets is allowed with 2% wastage as applied by the firm. R/A may take suitable consequential action accordingly.			

38	Case No.:28/2/81-ALC2/2012	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00028/AM13/	RLA File :03/95/040/01076/AM12/	Lic.No/Date:0310690446 12.04.2012	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 09.10.2012.			

39	Case No.:23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:09.10.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 09.10.2012.			

40	Case No.:44/8/81-ALC2/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00167/AM13/	RLA File :03/95/040/00008/AM13/	Lic.No/Date:0310691963 24.04.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

41	Case No.:8/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00131/AM13/	RLA File :04/24/040/00338/AM12/	Lic.No/Date:0410135888 26.04.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

42	Case No.:24/81-ALC2/2012	Party Name:SACHIN TRADING COMPANY	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00147/AM13/	RLA File :05/24/040/00035/AM13/	Lic.No/Date:0510323282 26.04.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

43	Case No.:39/31-ALC2/2012	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00067/AM13/	RLA File :31/83/040/00014/AM13/	Lic.No/Date:3110054009 01.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and as per written comments of DIPP vide U.O. dated 31.8.12 as under:- Quantity of import item may be allowed as 130.56 MT inclusive of 2 % wastage R/A may take suitable consequential action accordingly.			

44	Case No.:4/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00127/AM13/	RLA File :04/24/040/00001/AM13/	Lic.No/Date:0410136015 01.05.2012	Defer Date:09.10.2012
	Decision : NC observed that reply from the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 09.10.2012.			

45	Case No.:14/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:09.10.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 31.8.12 as under:- 1. Information in respect of S.No. 4 & 5 of Standard Deficiency Format-Export product wise. 2. Detailed calculations for the quantities of coating and insulating materials, supported by coating and insulating thicknesses in the export products and wastages claimed at each stage of manufacture. 3. Reason for import of Seamless Pipe/Tube of size 8.625" x 11.1 MM (import item No.1) for export product of size 10.75" x 12.70 MM (export product No.1)			

4. Import items at Sl. No. 31, 32 & 33 appears to be same as export products at Sl. No. 4, 5 & 6 respectively. Same may be clarified with details of manufacturing activities on import items at Sl.No. 31, 32 & 33, if any.
The case stands deferred and to be re-listed on 09.10.2012.

46	Case No.:21/8/81-ALC2/2012	Party Name:GLOBAL OVERSEAS	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM13/	RLA File :05/23/040/00029/AM13/	Lic.No/Date:0510324256 09.05.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

47	Case No.:28/8/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00151/AM13/	RLA File :10/24/040/00003/AM13/	Lic.No/Date:1010049548 09.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(77)/2012-IPHW dated 8.8.12 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

48	Case No.:20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Case Added
	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to MOS. The case stands deferred and to be re-listed on 09.10.2012.			

49	Case No.:17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:09.10.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 09.10.2012.			

50	Case No.:2/5/81-ALC2/2012	Party Name:INNOVENTIVE INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00069/AM13/	RLA File :31/83/040/00013/AM13/	Lic.No/Date:3110054197 11.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 31.08.2012 as under:- The above AA is ratified on repeat basis as per Advance Authorization No. 3110053339 dated 12.03.2012 ratified in Norms Committee Meeting No. 03/81 dated 08/05/2012 as under: 1. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 656.25 MT inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

51	Case No.:30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS. The case stands deferred and to be re-listed on 09.10.2012.			
52	Case No.: 5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:09.10.2012
	Decision : NC decided to refer the case to C&PC for comments. The case stands deferred and to be re-listed on 09.10.2012.			
53	Case No.: 6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:09.10.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.			
54	Case No.: 16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:09.10.2012
	Decision : NC decided to send a letter to the firm to submit following information as per written comments of MOS vide U.O. No. 2(4)/2011-TW dated 28.8.12 as under:- 1) Justification for import of Ferro Manganese Fines. 2) Process Flow Chart showing wastage at various stages. The case stands deferred and to be relisted on 09.10.2012.			
55	Case No.: 19/8/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
	HQ File :01/81/050/00142/AM13/	RLA File :05/24/040/00053/AM13/	Lic.No/Date:0510325285 18.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(76)/2012-IPHW dated 8.8.2012 as under:- 1. Import item at SI No. 1-13,16-17 & 19-20 : On net to net basis with accountability clause 2. Import item at SI No. 14,15&18:- As applied for by the firm inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			
56	Case No.: 23/11/81-ALC2/2012	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00223/AM13/	RLA File :05/23/040/00051/AM13/	Lic.No/Date:0510325360 18.05.2012	Defer Date:09.10.2012
	Decision : : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 09.10.2012.			
57	Case No.: 36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:09.10.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.

58	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

59	Case No.: 41/8/81-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM13/	RLA File :03/94/040/00080/AM13/	Lic.No/Date:0310695847 23.05.2012	Defer Date:09.10.2012
	Decision : NC decided to send a letter to firm to submit following information:- 1. Details of manufacturing activity. 2. Specific item of import and export be indicated alongwith the details of manufacturing being done. The case stands deferred and to be re-listed on 09.10.2012.			

60	Case No.: 38/8/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00161/AM13/	RLA File :03/95/040/00046/AM13/	Lic.No/Date:0310696107 24.05.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

61	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:09.10.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 09.10.2012.			

62	Case No.: 30/8/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM13/	RLA File :13/24/040/00015/AM13/	Lic.No/Date:1310039890 30.05.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.			

63	Case No.: 13/11/81-ALC2/2012	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Approved
	HQ File :01/81/050/00213/AM13/	RLA File :07/24/040/00085/AM13/	Lic.No/Date:0710088536 30.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 0710087737 dated 17.4.2012 ratified			

in NC M.No 9/81 dated 31.7.2012 as under:-

1. Import item at SI No. 1-9 are components and are allowed on net to net basis as per condition of GN-4 for Engineering Products.
2. Import item from SI No. 10-12 are consumables and may be allowed their combined CIF value up to 2% of FOB value of exports.

R/A may take suitable consequential action accordingly.

64

Case No.:3/8/81-ALC2/2012	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
HQ File :01/81/050/00126/AM13/	RLA File :32/24/040/00046/AM12/	Lic.No/Date:3210054882 01.06.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/96/2012-PC-II dated 16.08.2012 as under:-			
Item to be Exported		Quantity	
TOP COVER AND BOTTOM COVER TOP AC II & NOL-345-D-D000116-101-MD BOTTOM AC II & NOK-306-D0000198-101-MD		1 No.	
Raw-material recommended to be import		Quantity	
RELEVANT PC ABS CYCOLOY POLYCARBONATE CH 6410 7601 BLACK		1.05 kg/kg content in the export product	
R/A may take suitable consequential action accordingly.			

65

Case No.:34/8/81-ALC2/2012	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Approved
HQ File :01/81/050/00157/AM13/	RLA File :32/24/040/00047/AM12/	Lic.No/Date:3210054883 01.06.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/96/2012-PC-II dated 16.08.2012 as under:-			
Item to be Exported		Quantity	
TOP COVER AND BOTTOM COVER TOP AC II & NOL-345-D-D000116-101-MD BOTTOM AC II & NOK-306-D0000198-101-MD		1 No.	
Raw-material recommended to be import		Quantity	
RELEVANT AC PIN DRG. FPS-301-00022641-101		Net to Net	
R/A may take suitable consequential action accordingly.			

66	Case No.: 12/11/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00212/AM13/	RLA File :07/24/040/00080/AM13/	Lic.No/Date:0710088697 05.06.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.10.2012.			

67	Case No.: 1/8/81-ALC2/2012	Party Name:A-I FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00124/AM13/	RLA File :03/94/040/00201/AM13/	Lic.No/Date:0310698600 14.06.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 09.10.2012.			
68	Case No.:7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 09.10.2012.			
69	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.10.2012.			
70	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.10.2012.			
71	Case No.:11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 09.10.2012.			
72	Case No.:45/8/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM13/	RLA File :03/95/040/00083/AM13/	Lic.No/Date:0310699579 22.06.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.10.2012.			
73	Case No.:25/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM13/	RLA File :05/23/040/00082/AM13/	Lic.No/Date:0510328273 25.06.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS. The case stands deferred and to be re-listed on 09.10.2012.			
74	Case No.:24/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:11/81-ALC2/2012	Status:Deferred and

			28.08.2012	Re-indexed
	HQ File :01/81/050/00224/AM13/	RLA File :05/23/040/00095/AM13/	Lic.No/Date:0510328508 27.06.2012	Defer Date:09.10.2012
Decision : NC observed that application of the firm has been received and being forwarded to MOS. The case stands deferred and to be re-listed on 09.10.2012.				

75	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI and DIPP. The case stands deferred and to be re-listed on 09.10.2012.			

76	Case No.:5/11/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00205/AM13/	RLA File :03/94/040/00257/AM13/	Lic.No/Date:0310700599 03.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 09.10.2012.			

77	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be re-listed on 09.10.2012.			

78	Case No.:1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI . The case stands deferred and to be re-listed on 09.10.2012.			

79	Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI . The case stands deferred and to be re-listed on 09.10.2012.			

80	Case No.:3/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM13/	RLA File :13/24/040/00018/AM13/	Lic.No/Date:1310040256 05.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			

81	Case No.:4/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00204/AM13/	RLA File :13/24/040/00017/AM13/	Lic.No/Date:1310040255	Defer Date:09.10.2012

			05.07.2012	
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
82	Case No.: 21/11/81-ALC2/2012	Party Name:DIGI DRIVES PLTD	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM13/	RLA File :05/23/040/00125/AM13/	Lic.No/Date:0510328969 05.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
83	Case No.: 26/11/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM13/	RLA File :05/23/040/00108/AM13/	Lic.No/Date:0510328894 05.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
84	Case No.: 15/11/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00215/AM13/	RLA File :03/95/040/00243/AM13/	Lic.No/Date:0310701351 09.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
85	Case No.: 8/11/81-ALC2/2012	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00208/AM13/	RLA File :04/24/040/00061/AM13/	Lic.No/Date:0410137985 10.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
86	Case No.: 22/11/81-ALC2/2012	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM13/	RLA File :05/23/040/00112/AM13/	Lic.No/Date:0510329413 11.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
87	Case No.: 10/11/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM13/	RLA File :10/24/040/00032/AM13/	Lic.No/Date:1010050443 16.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT . The case stands deferred and to be re-listed on 09.10.2012.			
88	Case No.: 27/11/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM13/	RLA File :05/23/040/00139/AM13/	Lic.No/Date:0510329928	Defer Date:09.10.2012

			17.07.2012	
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
89	Case No.: 16/11/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00216/AM13/	RLA File :13/24/040/00023/AM13/	Lic.No/Date:1310040394 18.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
90	Case No.: 18/11/81-ALC2/2012	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM13/	RLA File :05/24/040/00142/AM13/	Lic.No/Date:0510329956 18.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
91	Case No.: 29/11/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00229/AM13/	RLA File :05/23/040/00138/AM13/	Lic.No/Date:0510330165 19.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
92	Case No.: 17/11/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00217/AM13/	RLA File :02/24/040/00073/AM13/	Lic.No/Date:0210180084 23.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
93	Case No.: 31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:09.10.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 09.10.2012.			
94	Case No.: 28/11/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM13/	RLA File :05/24/040/00157/AM13/	Lic.No/Date:0510330728 26.07.2012	Defer Date:09.10.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP . The case stands deferred and to be re-listed on 09.10.2012.			
95	Case No.: 19/11/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00219/AM13/	RLA File :05/24/040/00168/AM13/	Lic.No/Date:0510331816 09.08.2012	Defer Date:09.10.2012

Decision : NC observed that application of the firm has been received and being forwarded to MSME . The case stands deferred and to be re-listed on 09.10.2012.

Offline Agenda 28.08.2012

SI No. 163

CASE NO. AR-129	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 11/81	F.No.01/81/050/440/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 0510257035 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 11.09.2012.

SI No. 164

CASE NO. AR-130	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 11/81	F.No.01/81/050/578/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 0510259435 dated 25.02.2010
	RLA's 05/23/40/176/AM10

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 11.09.2012.

SI No. 165

CASE NO. AR-131	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 11/81	F.No.01/81/050/17/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 0510237295 dated 27.02.2009
	RLA's 05/24/40/525/AM09

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 09.10.2012.

SI No. 166

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 11/81	F.No.01/81/050/013/AM12/DES-II
Dated:28.08.2012	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision :NC decided to send a letter to firm to submit requisite information as required by MOS. The case stands deferred and to be relisted on 09.10.2012.

SI No. 167

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 11/81	F.No.01/81/050/0503/AM12/DES-II
Dated:28.08.2012	Advance Licence No. 0710019934 dated 29.11.2010

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 09.10.2012.

SI No 168

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 11/81	F.No.01/81/050/56/AM12/DES-II
Dated:28.08.2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : NC decided to call the firm for personal hearing on 09.10.2012 to explain their case. The case stands deferred and to be relisted on 09.10.2012.

Case No 169

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 11/81	F.No.01/81/050/38/AM12/DES-II
Dated:28.08.2012	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : NC decided to call the firm for personal hearing on 09.10.2012 to explain their case. The case stands deferred and to be relisted on 09.10.2012.

SI No 170

CASE NO. AR- 103	M/s. Bharat Udyog, Kathua (J&K)
Meeting No. 11/81	F.No.01/81/050/228/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 1810002271 dated 27.06.2008
	RLA's F.No.18/24/040/001/AM12

Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply.

R/A may take suitable consequential action accordingly.

SI No 171

CASE NO. AR- 104	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 11/81	F.No.01/81/050/683/AM08/DES-II
Dated:28.08.2012	Advance Licence No. 1110016857 dated 26.02.2009
	RLA's F.No.11/24/040/051/AM08

Decision :NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.

SI No. 172

CASE NO. AR- 106	M/s. Minex Metallurgical Company Ltd.
Meeting No. 11/81	F.No.01/81/050/223/AM09/DES-II
Dated:28.08.2012	Advance Licence No. 0310465214 dated 17.03.2008
	RLA's F.No.03/95/040/01215/AM08

Decision : : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply.

R/A may take suitable consequential action accordingly.

SI No 173

CASE NO. AR- 108	M/s. Horizon polymer Engineering Pvt. Ltd
Meeting No. 11/81	F.No.01/81/162/0755 /AM12/DES-II
Dated:28.08.2012	Advance Licence No. yet to be issued (para 4.4.2 of FTP)
	RLA's F.No.08/24/40/0162/AM12

Decision : : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply.

SI No. 174

CASE NO. AR- 85	M/s. Intek Tapes Pvt. Limited
Meeting No. 11/81	F.No.01/83/050/612/AM08/DES-II
Dated:28.08.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 09.10.2012.

SI No. 175

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 11/81	F.No.01/81/50/329/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 09.10.2012.

SI No. 176

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 11/81	F.No.01/81/50/211/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 0410104670 dated 18.5.2009 Advance Licence No- 0410109497 dtd 18.11.2009
	RLA F.No. 04/24/40/026/AM10

Decision : NC decided to ratify the norms of above AAs as per written comments of DIPP vide U.O. dated 31.08.2012 as under:

After clubbing/merger of the above-mentioned two Advance Authorizations,

- (i) Export products may be allowed as per Advance Authorization No.0410104670 dated 18.05.2009
- (ii) Net weights of export products at SI. Nos. 1, 2, 3, 4 & 5 may be specified as 3600 Kgs., 475 Kgs., 4800 Kgs. 525 Kgs. & 975 Kgs. respectively.
- (iii) Words "No. of cells 15 Nos." may be suffixed with the description of export product at SI No. 1.
- (iv) Words "No. of cells 20 Nos." may be suffixed with the description of export product at SI. No. 3

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410104670 dated 18.05.2009

1. Quantity of import item at S.No.1 may be allowed as 727.2 Kgs. inclusive of wastage of 1%.
2. Quantities of import items at S.Nos.2 & 3 may be allowed as 703.8 Kgs. & 345.8 Kgs respectively inclusive of wastage of 2%.
3. Quantities of import items at S.Nos.4, 5 & 6 may be allowed as 132.3 Kgs., 37.8 Kgs. & 488.3 Kgs. respectively inclusive of wastage of 5%.
4. Quantity of import item at S.No.7 may be allowed as 121.2 Kgs. inclusive of wastage of 1%.
5. Quantities of import items at S.Nos.8 & 9 may be allowed as 117.3 Kgs. & 57.63 Kgs. respectively inclusive of wastage of 2%.
6. Quantities of import items at S.Nos.10, 11 & 12 may be allowed as 22.05 Kgs., 6.3 Kgs & 81.38 Kgs. respectively inclusive of wastage of 5%.
7. Import items at SI.No. 13 to 15 & 19 to 21 may be deleted.
8. Quantities of import items at S.No. 16 & 22 may be allowed as 1.05 Mtrs./Mtr. content in the export product.
9. Quantities of import items at S.No. 17 & 23 may be allowed as 1.02 Mtrs./Mtr. content in the export product.
10. Quantities of import items at S.Nos.18 & 24 may be allowed as 558.6 Kgs. & 69.83 Kgs. respectively inclusive of wastage of 5%.
11. Import item at SI. No. 25 may be allowed on net to net basis with accountability clause

2. Advance Authorization No.0410109497 dated 18.11.2009

1. Quantities of import items at Sl. No. 19, 20, 27 & 28 may be allowed as 50,400 Nos., 46,200 Nos., 6,000 Nos. & 5500 Nos. on net to net basis with accountability clause.
 2. Rest of the import items from Sl. No 1 to 18, 21 to 26 & 29 may be deleted
- Clubbing/merger of the two Advance Authorizations and FOB value of exports and CIF value of import items after clubbing/merger may be decided by RA.

R/A may take suitable consequential action accordingly.

SI No. 177

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 11/81	F.No.01/80/50/0241/AM06/DES-II
Dated:28.08.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision :NC observed that comments of DHI has been received in the above case and decided to defer the case for next NC. The case stands deferred and to be relisted on 09.10.2012.

SI No. 178

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 11/81	F.No.01/80/50/01424/AM04/DES-II
Dated:28.08.2012	Advance Licence No. 3410009450 dated 08.01.2004

Decision :NC decided to close the above case as firm has withdrawn their representation to modify the norms.

SI No. 179

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 11/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:28.08.2012	Advance Licence No. i. 3110026900 dated 16.10.2006 ii. 3110023827 dated 08.02.2006 iii. 3110020969 dated 28.06.2005

Decision : NC decided to forward the case file of above case to DIPP alongwith application and previous decision for examination and comments. The case stands deferred and to be relisted on 09.10.2012.

SI No. 180

CASE NO. AR- 13	M/s. Leither ShriramManufacturing ltd.
Meeting No. 11/81	F.No.01/80/50/173/AM10/DES-II

Dated:28.08.2012	Advance Licence No. 0410116762 dated 30.8.2010

Decision :NC observed that comments of DHI has been received in the case. NC decided to examine the case on file .

SI No. 181

CASE NO. AR- 17	M/s. Vijai Electrical ltd
Meeting No. 11/81	F.No.01/81/50/124/AM10/DES-II
Dated:28.08.2012	Advance Licence No. 0910043050 dated 11.8.2010

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(112)/2010/TSW(B)/286 dated 22.08.2012 as under:-

The norms of above AA is modified on repeat basis as per similar AA No. 0910045981 dtd 21.3.11.(Ratified in NC M.No. 23/81 dated 30.08.2011)

R/A may take suitable consequential action accordingly.

SI No. 182

CASE NO. AR- 18	M/s. Vijai Electrical ltd
Meeting No. 11/81	F.No.01/81/50/111/AM11/DES-II
Dated:28.08.2012	Advance Licence No. 0910042937 dated 30.7.2010

Decision : NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(112)/2010/TSW(B)/286 dated 22.08.2012 as under:-

The norms of above AA is modified on repeat basis as per similar AA No. 0910045981 dtd 21.3.11. (Ratified in NC M.No. 23/81 dated 30.08.2011).

R/A may take suitable consequential action accordingly.

SI No. 183

CASE NO. AR- 19	M/s. Rotomag motors & Controls (P) Ltd.
Meeting No. 11/81	F.No.01/81/50/164/AM12/DES-II
Dated:28.08.2012	Advance Licence No. 3410030655 dated 21.06.2011
	RLA F.No. 34/24/40/045/AM-12

Decision :NC decided to modify the norms of AA as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

1. Net weight of export product may be corrected as 22.8 MT containing 3000 Kgs. of Copper winding wire.

R/A may take suitable consequential action accordingly.

SI No. 184

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CASE NO. AR- 20	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 11/81	F.No.01/81/50/46/AM12/DES-II
Dated:28.08.2012	Advance Licence No. 0510286840 dated 25.03.2011

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

1. Foil layout diagram in support of 21 to 25 % wastage during punching operation.
2. Sale price of Aluminium Foil Scrap (per Kg.) generated during the manufacturing operations supported by copies of sale invoices.
3. CIF value of Aluminium Foil (per Kg.) supported by documentary evidence.

The case stands deferred and to be relisted on 09.10.2012.

SI No. 185

CASE NO. AR- 21	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 11/81	F.No.01/81/50/309/AM11/DES-II
Dated:28.08.2012	Advance Licence No. 0510274796 dated 12.10.2010

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

1. Foil layout diagram in support of 21 to 25 % wastage during punching operation.
2. Sale price of Aluminium Foil Scrap (per Kg.) generated during the manufacturing operations supported by copies of sale invoices.
3. CIF value of Aluminium Foil (per Kg.) supported by documentary evidence.

The case stands deferred and to be relisted on 09.10.2012.

SI No. 186

CASE NO. AR- 25	M/s. Magppie international ltd
Meeting No. 11/81	01/80/50/162/695/AM07/DES-II
Dated:28.08.2012	AA No.-0510191655 dtd 25.09.2006

Decision : NC decided to send a letter to RA to correlate the imports with exports as per GN-4 of engineering products in the above case.

SI No. 187

CASE NO. AR- 27	M/s. A-1 Fence products Co. Pvt. Ltd.
Meeting No. 11/81	01/81/50/ 70/AM12/DES-II
Dated:28.08.2012	AA No.0310632798 dtd 15.4.2011

Decision :NC decided to reject the request for modification of norms as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

Firm may be informed as under:

1. 1/3rd recovery has been taken from the Non Alloy Galvanized Steel Sheet scrap generated in the manufacturing process.

2. Same wastage had been allowed to them on this import item for the manufacture same export product in earlier Advance Authorisations also.

R/A may take suitable consequential action accordingly.

SI No. 188

CASE NO. AR- 30	M/s. BHEL
Meeting No. 11/81	01/81/50/ 518/AM10/DES-II
Dated:28.08.2012	AA No.1110021483 dtd 24.12.2009

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.

SI No. 189

CASE NO. AR- 31	M/s. BHEL
Meeting No. 11/81	01/81/50/ 397/AM11/DES-II
Dated:28.08.2012	AA No.1110023344 dtd 12.10.2010

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 09.10.2012.

SI No. 190

CASE NO. AR- 32	M/s. A-1 Fence products Co. Pvt. Ltd.
Meeting No. 11/81	01/81/50/ 303/AM12/DES-II
Dated:28.08.2012	AA No.0310664581 dtd 14.11.2011

Decision : NC decided to reject the request for modification of norms as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

Firm may be informed as under:

1. 1/3rd recovery has been taken from the Non Alloy Galvanized Steel Sheet scrap generated in the manufacturing process.
2. Same wastage had been allowed to them on this import item for the manufacture same export product in earlier Advance Authorisations also.

R/A may take suitable consequential action accordingly.

SI No. 191

CASE NO. AR- 33	M/s. Consolidated Coin Co. (P) Ltd.
Meeting No. 11/81	01/81/50/ 358/AM12/DES-II
Dated:28.08.2012	AA No.0510305939 dtd 19.10.2011

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

Keeping in view that "Nickel Full Plates Ni. 99.9 %" is another name of "Nickel Cathodes Ni. 99.9 %" and that firm had already imported this item prior to ratification of Advance Authorisation, indicating the name of item as "Nickel Full Plates Ni. 99.9 %", description of import item at SI. No. 2 may be retained as "Nickel Full Plates Ni. 99.9 %".

R/A may take suitable consequential action accordingly.

SI No. 192

CASE NO. AR- 34	M/s. Consolidated Coin Co. (P) Ltd.
Meeting No. 11/81	01/81/50/ 485/AM12/DES-II
Dated:28.08.2012	AA No.0510305939 dtd 19.10.2011

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 31.8.12 as under:-

Keeping in view that “ Nickel Full Plates Ni. 99.9 %” is another name of “Nickel Cathodes Ni. 99.9 %” and that firm had already imported this item prior to ratification of Advance Authorisation, indicating the name of item as “Nickel Full Plates Ni. 99.9 %”, description of import item at Sl. No. 2 may be retained as “ Nickel Full Plates Ni. 99.9 %”.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

Sl No. 42

CASE NO. C- 05	M/s. Aster Pvt. Ltd.
Meeting No. 11/81	F.No. 01/81/162/451/AM12DES-II
Dated:28.08.2012	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group “Engineering” on export of “Galvanised Towers and Parts with Accessories”

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 09.10.2012.

Supplementary Agenda

1	Case No.:16/41/81-ALC2/2011	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00361/AM12/	RLA File :05/23/040/00277/AM12/	Lic.No/Date:0510306599 25.10.2011	Defer Dated:25.09.2012
	Decision : NC observed that the Proprietor of the firm appeared for personal hearing and explained the reasons for claiming higher wastage. DIPP after examination of the representation to give comments on the matter. The case stands deferred and to be relisted on 25.09.2012.			

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2	Case No.:8/41/81-ALC2/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:11/81-ALC2/2012 28.08.2012	Status:Reject
	HQ File :01/81/050/00353/AM12/	RLA File :02/24/040/00137/AM12/	Lic.No/Date:0210169396 22.11.2011	Defer Dated:28.08.2012
	Decision : NC observed that Sh. Pankaj Setia, GM of the firm appeared for personal hearing and explained the case and also provided samples. As no manufacturing activity is involved, NC decided to reject the case. R/A may take suitable consequential action accordingly.			

SI No.3

CASE NO. C- 08	Reference received from Ministry of Steel
Meeting No. 11/81	F.No.01/81/162/246/AM13/DES-II
Dated:28.08.2012	Modification of existing SION C-469 and fixation of two new

SIONs for Colour Coated Steel Sheets /Strip.

Decision : NC decided to defer the case for next NC.

SL No.4

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 11/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated:28.08.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision : NC observed that the MD of the firm appeared for personal hearing and explained their case. MSME after examination of representation to give comments on the matter. The case stands deferred and to be relisted on 25.09.2012.

SL No.5

CASE NO. C- 19	M/s. Bimetal Bearings Ltd. , Coimbtore
Meeting No. 11/81	F.No.01/81/162/0375/AM10/DES-II
Dated: 28.08.2012	Fixation of SION for Lead Free Powder and Copper based pre-alloyed Powder R-800- Case of M/s Bimetal Bearings Ltd., Coimbtore

Decision : NC observed that revised comments on the above matter has been received from MSME. NC decided to process the case on file for issue of Public Notice for fixation of above SION.
